

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 3630
TO BE ANSWERED ON 27TH MARCH, 2018**

QUALITY CHECK OF FOODS SERVED IN DHABAS/RESTAURANTS

3630. SHRI HISHEY LACHUNGPA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is contemplating developing any mechanism of periodical check-ups of the quality of food being served in small restaurants and dhabas etc. to ensure application of minimal hygienic standards by them;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Enforcement of provisions of Food Safety and Standards (FSS) Act, 2006 and Rules and Regulations made thereunder primarily rests with the State/Union Territories Governments. Regular surveillance, inspection and sampling of food products are being done by the Food Safety Officers in the States/UTs to check the compliance of the prescribed standards and norms. In cases where samples are found to be adulterated/non-conforming, recourse is taken to the penal provisions as provided in the FSS Act, 2006.

Food Safety and Standards Authority of India (FSSAI) has developed and prepared food safety inspection checklist based on sanitary and hygienic requirements prescribed under Part V of Schedule 4 of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011. This food safety inspection checklist is used by Food Safety Officer during inspection to ensure the compliance of the sanitary and hygienic requirements.